**NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH, COURT-II**

**3. IA 3347/2024 IN C.P. (IB)/226(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN** — **HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER** — **HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2024**

**NAME OF THE PARTIES:-**

**Shri Babulal Jajodia Personal Guarantor of Aakash Tiles Pvt Ltd**

**V/s**

**Invent Assets Securitisation and Reconstruction Private Limited Acting in Its Capacity as A Trustee of Invent 1516 S55 Trust**

**IN THE MATTER OF**

**Invent Assets Securitisation and Reconstruction Private Limited Acting in Its Capacity as A Trustee of Invent 1516 S55 Trust**

**V/s**

**Shri Babulal Jajodia Personal Guarantor of Aakash Tiles Pvt Ltd.**

**Section: 60(5) U/s 95(1) of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3347 of 2024:-** Counsel, Henna Jain i/b Raina Birla appeared for the Applicant through VC. **The registry is directed** to issue notice to the Respondent/s intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. List this matter on **19.07.2024.**

**Sd/-**
**ANIL RAJ CHELLAN**
**Member (Technical)**

**Sd/-**
**KULDIP KUMAR KAREER**
**Member (Judicial)**

*ANKIT*